

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH**

(Virtual Hearing)

PRESENT: SHRI KHETRABASI BISWAL – MEMBER (JUDICIAL)

: SHRI SATYA RANJAN PRASAD – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.07.2024 AT 02:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP/1/241/AMR/2022	Main Case	241	Mr. Y. Rama Brahman Vs. Gruhajyothi Building & Estates Pvt., Ltd & 2 others
	IA(Companies Act)/4/2022	11 of NCLT Rules	Y. Rama Brahman Vs. Gruhajyothi Building & Estates Private Limited & 2 others

ORDER

IA(Companies Act)/4/2022:

Present: Mr. Vishnu, Ld. Proxy Counsel appearing on behalf of Mr. S.V.S. Chowdary, Arguing Counsel for the Respondents.

No appearance for the Applicant. Respondents are represented by Ld. Proxy Counsel Mr. Vishnu who accepts notice, seeks 3 weeks' time to file reply affidavit. Time granted. Copy of reply thereof shall be served on the counsel on record for the Applicant.

List for further consideration on 05.08.2024 along with the main CP/1/241/AMR/2022.

Sd/-

**SATYA RANJAN PRASAD
MEMBER (TECHNICAL)**

Sd/-

**KHETRABASI BISWAL
MEMBER (JUDICIAL)**